

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 159 of 2021

IN THE MATTER OF:

Nimitaya Infotech Pvt. Ltd. & Ors

...Appellants

Versus

**COX & Kings Ltd. Through its Resolution
Professional Ashutosh Agarwala & Anr.**

...Respondents

Present: -

For Appellant: Mr. R.K. Gupta and Mr. Sanat Garg, Advocates.

For Respondent: Mr. Nirman Sharma, Advocate (RP)

Ms. Bency Ramakrishnan (RP)

Mr. Pulkitesh Dutt Tiwari (RP) R-1.

O R D E R
(Virtual Mode)

07.04.2021 Learned Counsel for the Respondent No. 1 has filed Reply Affidavit on 23.03.2021 which is taken on record.

2. Learned Counsel for the Appellant and Respondent No. 1 are present.

3. Learned Counsel for the Appellant submits that he could not file Rejoinder to the Reply Affidavit filed on behalf of the Respondent No. 1. He prays some more time to file the same. One-week time is granted to file Rejoinder to the Reply Affidavit filed on behalf of the Respondent No. 1.

4. Parties may file Hard Copy of brief Written Submissions not more than three pages along with supported by relevant case law, within one week.

List the Appeal 'For Admission (After Notice)' on **25th May, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)